

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**


**CP NO. 69(CHD)/2016**

In the matter of M/s AGI Hospitalities Ltd.

Present: Ms. Sonal Datta, Advocate for Mr. Vikas Mohan Gupta,  
Advocate for petitioner.

As per office report, affidavit dated 03.03.2017 of Mr. Sukhdev Singh, Managing Director in compliance of earlier order has been filed along with the documents. The same be taken on record. It is submitted that Oriental Bank of Commerce has given a letter, at page 27 of the additional affidavit, having no objection to the conversion of Public Limited Company into Private Limited Company. It is further submitted that notice to the other secured creditor i.e. India Infoline Housing Finance Limited was sent by Courier Service vide receipt dated 16.10.2016, at page 24 of the additional affidavit, but no objection has not been sent by the aforesaid secured creditor. Adjournment, however, is sought in the case on the ground of personal difficulty of the learned counsel for the petitioner.

List the matter on 03.04.2017 for arguments.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

March 16, 2017  
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